



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Feb/202425/23

DATED: 07/03/2025

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Feb/202425/23 dated 07/03/2025 of Norms Committee - I for the year 2024-25 was held on 07/03/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
4	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000980AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the review case in respect of AA No.0510253818 dated 02.12.2009 as per agenda and noted that few cases of BHEL were rejected by NC in 11.09.2012 on the grounds that goods imported were supplied “as such” and hence they were not covered under deemed export supplies as per policy circular No. 50 dated 28.12.2011. The Committee observed that the firm represented against this decision of NC and then NC referred these cases to PIC for clarity on admissibility of such AA in view of aforesaid Policy Circular. PIC noted that similar cases of the same applicant have also been allowed by PIC in its meeting on 16.07.2019 and concluded that such supplies would be admissible as deemed export are eligible for AA. The concerned TE expressed that the Export Product in this case was different that of the Export Product in cases approved by PIC. The firm was asked to submit details of a case which was rejected by NC but approved later without referring to PIC. The firm has vide letter dated 26.11.2024 submitted that AA No.0510250513 dated 08.10.2009 was approved by NC on 11.08.2020. The case was deliberated in the NC-1 meeting held on 07.03.2025. The firm’s representatives S/Shri P.C.Meena, Sr. Manager, Pradeep Sharma, Sr. Manager and Avinash Sharma, Manager appeared before the committee for Personal Hearing (PH) and explained the case in detail. They confirmed that they had supplied two units as per PAC & installation certificate. After due deliberation and keeping in view the available records and submission made by the applicant, the Committee decided to review the instant case and to ratify the ad-hoc norms as per comments of Consultant(Tech-3) dated 11.03.2025, as under: i. Import items 1 to 7 may be allowed- net-to-net as per GN-4 with accountability clause. ii. Import items 8 to 32 may be allowed as per policy for import of spares.	

RA concerned may take suitable consequential action accordingly.

Note: Before issuing EODC, RA may ensure that neither any court case nor any ECA case is pending against the subject license.

Case No.	2 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000985AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the review case in respect of AA No. .0510253815 dated 02.12.2009 as per agenda and noted that few cases of BHEL were rejected by NC in 11.09.2012 on the grounds that goods imported were supplied “as such” and hence they were not covered under deemed export supplies as per policy circular No. 50 dated 28.12.2011. The Committee observed that the firm represented against this decision of NC and then NC referred these cases to PIC for clarity on admissibility of such AA in view of aforesaid Policy Circular. PIC noted that similar cases of the same applicant have also been allowed by PIC in its meeting on 16.07.2019 and concluded that such supplies would be admissible as deemed export are eligible for AA. The concerned TE expressed that the Export Product in this case was different that of the Export Product in cases approved by PIC. The firm was asked to submit details of a case which was rejected by NC but approved later without referring to PIC. The firm has vide letter dated 26.11.2024 submitted that AA No. 0510250513 dated 08.10.2009 was approved by NC on 11.08.2020. The case was deliberated in the NC-1 meeting held on 07.03.2025. After detail deliberation and keeping in view of the above observation made by concerned TE, the Committee decided to review the instant case and to ratify the ad-hoc norms as per comments of Consultant(Tech-3) dated 04.03.2025, as under: i. Import items 1 to 7 may be allowed- as applied as per GN-4 with accountability clause. ii. Import items 8 to 15 may be allowed as per policy for import of spares. RA concerned may take suitable consequential action accordingly.	

Note: Before issuing EODC, RA may ensure that neither any court case nor any ECA case is pending against the subject license.

Case No.	3 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004745AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has neither mentioned the Authorization Number of the case nor the RA file No. in the application. Hence, the Committee decided to ask the applicant to clarify this within 15 days. Case stands deferred.	

Case No.	4 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005429AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	5 / NC/1/MEET/Feb/202425/23
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Case Status	Case Deferred
Party Name	HOLLISTER MEDICAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006071AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Net content of each import item in Export, ii. Justification of wastage claimed. Case stands deferred.	

Case No.	6 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00002442AM25
RA File Number	318304000072 AM12
Licence No and Date	3110049333/21/07/2011
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Reasons/justification for review of norms and a copy of norms fixed earlier for this AA, if any. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

- v. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol. I) separately for each product.
- vi. Bifurcated quantities of component to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables.
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	7 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00002246AM25
RA File Number	072404000501 AM13
Licence No and Date	0710094546/28/03/2013

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

- i. Detailed case history in chronological order along with the earlier approval of norms committee.
- ii. Rationale for review along with the supporting documents.
- iii. Appendix-4E and CA Certificates may also be furnished.
- iv. Detailed description of parts to be manufactured from import items along with their part names.
- v. Detailed note on manufacturing process including the relevant flow sheet.
- vi. Complete dimensions including length and corresponding number and weight of tubes being imported.
- vii. Net weight of each export product and their calculation supported by dimensional drawing highlighting extremity of export product.
- viii. Calculation in excel sheet starting from input raw material to final products indicating number size and weight of pieces cut for input from each tube and remaining used pieces.
- ix. Wastage justification at various stages of manufacturing process supported by dimensional drawing and weight.

Case stands deferred.

Case No.	8 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	ENERTECH ENGINEERING PVT LTD.
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006391AM24
RA File Number	NA
Licence No and Date	0910059594/21/03/2014
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 04.03.2025, as under: i. Aluminium bare coils may be allowed as raw material with NIL wastage on Net content in export product. ii. Polyurethane, Epoxy Primer and Thinner may be allowed as Consumables with their total value up to 2% of FOB value of export product or as applied for, whichever is lower. iii. Other items imported by the firm under this licence may be allowed as Components under GN-4 on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	9 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00002612AM25
RA File Number	318304000082 AM15
Licence No and	3110064489/27/06/2014

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Reasons/justification for review of norms and a copy of norms fixed earlier for this AA, if any. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. v. Bifurcated quantities of component to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables. vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	10 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00002445AM25
RA File Number	039404001169 AM15
Licence No and Date	0310795103/06/04/2015
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Reasons/justification for review of norms and a copy of norms fixed earlier for this AA, if any.	

- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	11 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	ENERTECH ENGINEERING PVT LTD.
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00006387AM24
RA File Number	092404000522 AM16
Licence No and Date	0910063144/18/01/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 04.03.2025, as under: i. Aluminium bare coils may be allowed as raw material with NIL wastage on Net content in export product. ii. Other items imported by the firm under this licence may be allowed as Components under GN-4 on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	12 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005213AM25
RA File Number	052404000573 AM16
Licence No and Date	0510398118/01/04/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in NC-1 meeting dated 15.12.2023. However, the applicant file review for modification in norms already approved. The Committee decided to review and to modify the ad-hoc norms as per comments of MHI dated 07.03.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	13 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	018005000726AM19
RA File Number	072404000345 AM17
Licence No and Date	0710111001/19/01/2017
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005604AM23
RA File Number	039504000820 AM17
Licence No and Date	0310811232/15/02/2017
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	15 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005363AM25
RA File Number	092404000139 AM19
Licence No and Date	0910066427/06/07/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	NNF TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025

HQ File Number	018005000665AM19
RA File Number	072404000268 AM19
Licence No and Date	0710114561/15/02/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 23.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	17 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00002443AM25
RA File Number	039404001130 AM19
Licence No and Date	0310828077/02/04/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Reasons/justification for review of norms and a copy of norms fixed earlier for this AA, if any. ii. Weight of each Export Product. iii. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. iv. Sheet layout diagram of the material indicating the wastage during blanking. Case stands deferred.	

Case No.	18 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00006192AM25
RA File Number	092404000138 AM20
Licence No and Date	0910067697/26/06/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	018005000158AM20
RA File Number	332404000017 AM20
Licence No and Date	3310030578/27/08/2019
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 11.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	20 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	BLISS ANAND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025

HQ File Number	HQRNORM REVIW00006261AM25
RA File Number	052304000311 AM20
Licence No and Date	0510412485/14/11/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00002444AM25
RA File Number	039404000474 AM20
Licence No and Date	0310833455/17/12/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Reasons/justification for review of norms and a copy of norms fixed earlier for this AA, if any. ii. Weight of each Export Product. iii. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. iv. Sheet layout diagram of the material indicating the wastage during blanking. Case stands deferred.	

Case No.	22 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025

HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that DL reply from the applicant has been received. The Committee decided to send the DL reply to the concerned TE for examination and comments. Case stands deferred.	

Case No.	23 / NC/1/MEET/Feb/202425/23
Case Status	Case Withdrawn
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that this is the duplicate case of same AA No. as depicted in Sl. No. 22. Hence, the Committee decided to withdraw this case from the agenda . Case stands withdrawn.	

Case No.	24 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00006193AM25
RA File Number	092404000290 AM21
Licence No and Date	0910069158/07/09/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	25 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005417AM25
RA File Number	09AA04003682 AM21
Licence No and Date	0911000224/21/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00003087AM25
RA File Number	03AA04022506 AM21
Licence No and Date	0311001571/22/02/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	28 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005413AM25
RA File Number	09AA04005664 AM21
Licence No and Date	0911000495/11/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005416AM25
RA File Number	09AA04005657 AM21
Licence No and Date	0911000496/11/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved

Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00000002AM24
RA File Number	04AA04008537 AM21
Licence No and Date	0411000541/22/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 06.03.2025, as under: i. Item RM-Aluminium may be allowed 5% wastage on net content basis after recovery (in KG). ii. Brazing Clip may be allowed as consumables up to 1% of FOB value of corresponding export product or as applied for, whichever is lower, iii. Other items are in the nature of components and hence may be allowed on net-to-net basis (in numbers) under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	31 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00114116AM21
RA File Number	04AA04008535 AM21
Licence No and Date	0411000520/26/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 06.03.2025, as under: i. Item RM-Aluminium may be allowed 5% wastage on net content basis after recovery (in KG). ii. Other items are in the nature of components and hence may be allowed on net-to-net basis (in numbers) under GN-4 with accountability clause.	

RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005415AM25
RA File Number	09AA04006679 AM21
Licence No and Date	0911000623/27/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005414AM25
RA File Number	09AA04006690 AM21
Licence No and Date	0911000625/29/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005406AM25
RA File Number	09AA04001710 AM22

Licence No and Date	0911000733/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005407AM25
RA File Number	09AA04001484 AM22
Licence No and Date	0911000727/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005408AM25
RA File Number	09AA04001483 AM22
Licence No and Date	0911000726/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025

and Date	
HQ File Number	HQRNORM REVIW00005409AM25
RA File Number	09AA04001485 AM22
Licence No and Date	0911000725/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005410AM25
RA File Number	09AA04001486 AM22
Licence No and Date	0911000723/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005411AM25
RA File Number	09AA04001468 AM22
Licence No and Date	0911000721/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Feb/202425/23
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005405AM25
RA File Number	09AA04002764 AM22
Licence No and Date	0911000844/17/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005403AM25
RA File Number	09AA04003172 AM22
Licence No and Date	0911000954/27/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005400AM25
RA File Number	09AA04006761 AM22
Licence No and Date	0911001135/05/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005401AM25
RA File Number	09AA04006772 AM22
Licence No and Date	0911001134/05/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00134005AM22
RA File Number	24AA04006493 AM22
Licence No and Date	2411000651/08/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 07.03.2025, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	45 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	LAXMI DENTAL LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00004888AM25
RA File Number	03AA04068249 AM22
Licence No and Date	0311006401/24/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00003088AM25
RA File Number	03AA04028824 AM22
Licence No and Date	0311007494/05/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005725AM25
RA File Number	24AA04011898 AM22
Licence No and Date	2411001043/29/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 07.03.2025, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the	

concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005399AM25
RA File Number	09AA04018564 AM22
Licence No and Date	0911002005/06/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005398AM25
RA File Number	09AX04000033 AM22
Licence No and Date	0911002081/15/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025

and Date	
HQ File Number	HQRNORM REVIW00002627AM25
RA File Number	03AX04000342 AM22
Licence No and Date	0311009749/24/12/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 31.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	51 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, now the DL reply has been received and the Committee decided to send the DL reply to concerned TE for examination and comments. Case stands deferred.	

Case No.	52 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025

HQ File Number	HQRNORM REVIW00005397AM25
RA File Number	09AX04000240 AM22
Licence No and Date	0911002604/03/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005396AM25
RA File Number	09AX04000359 AM22
Licence No and Date	0911002748/24/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00401476AM22
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 04.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	55 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00401476AM22
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that this is the duplicate case of same AA No. as depicted in Sl. No. 54. Hence, the Committee decided to withdraw this case from the agenda showing it as “rejected”. Case stands rejected.	

Case No.	56 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	JAMPOW FABRICATORS
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000470AM23
RA File Number	31AX04000001 AM23
Licence No and Date	3111001314/28/04/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	57 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	JAMPOW FABRICATORS
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000470AM23
RA File Number	31AX04000001 AM23
Licence No and Date	3111001314/28/04/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that this is the duplicate case of same AA No. as depicted in Sl. No. 56. Hence, the Committee decided to withdraw this case from the agenda showing it as “rejected”. Case stands rejected.	

Case No.	58 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001008AM23
RA File Number	04AX04000157 AM23
Licence No and Date	0411003380/26/05/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	59 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001008AM23
RA File Number	04AX04000157 AM23
Licence No and Date	0411003380/26/05/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that this is the duplicate case of same AA No. as depicted in Sl. No. 58. Hence, the Committee decided to withdraw this case from the agenda showing it as “rejected”. Case stands rejected.	

Case No.	60 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005395AM25
RA File Number	09AX04000487 AM23
Licence No and Date	0911003582/05/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00004347AM25
RA File Number	03AX04003246 AM23
Licence No and Date	0311018045/21/09/2022

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	62 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003703AM23
RA File Number	34AX04000667 AM23
Licence No and Date	3411002909/13/10/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected.	

Case No.	63 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003703AM23
RA File Number	34AX04000667 AM23
Licence No and Date	3411002909/13/10/2022
Norms Committee Decision:	

The committee considered the case as per agenda and noted that this is the duplicate case of same AA No. as depicted in Sl. No. 62. Hence, the Committee decided to withdraw this case from the agenda showing it as “rejected”.

Case stands rejected.

Case No.	64 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00004348AM25
RA File Number	03AX04004241 AM23
Licence No and Date	0311019480/24/11/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days.	
Case stands deferred.	

Case No.	65 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00004349AM25
RA File Number	03AX04004244 AM23
Licence No and Date	0311019481/24/11/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2025	

followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	66 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005394AM25
RA File Number	09AX04000749 AM23
Licence No and Date	0911004020/25/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005856AM23
RA File Number	24AX04000304 AM23
Licence No and Date	2411002181/20/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 07.03.2025, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006005AM23
RA File Number	33AX04000100 AM23
Licence No and Date	3311001060/31/01/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	69 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006005AM23
RA File Number	33AX04000100 AM23
Licence No and Date	3311001060/31/01/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that this is the duplicate case of same AA No. as depicted in Sl. No. 58. Hence, the Committee decided to withdraw this case from the agenda showing it as “rejected”.	

Case stands rejected.

Case No.	70 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005392AM25
RA File Number	09AX04001094 AM23
Licence No and Date	0911004606/07/03/2023

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

Details for each Export product (EP):

- i. Specific description, Dimensional drawings, significant dimensions.
- ii. Quantity in numbers, Net weight of each EP, Total net weight.
2. Details for each import item:
 - i. Length of each bar imported
 - ii. Weight of each bar imported and their respective numbers and total weight.
3. Manufacturing process details:
 - i. Number of pieces cut from each imported bar.
 - ii. Length and weight of each input blank.
 - iii. Length and weight of remaining unused pieces for each imported bar.
 - iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	71 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005393AM25
RA File Number	09AX04001093 AM23
Licence No and Date	0911004594/07/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005391AM25
RA File Number	09AX04001108 AM23
Licence No and Date	0911004694/16/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Details for each Export product (EP): i. Specific description, Dimensional drawings, Significant dimensions. ii. Quantity in numbers, Net weight of each EP, Total net weight. 2. Details for each import item: i. Length of each bar imported ii. Weight of each bar imported and their respective numbers and total weight. 3. Manufacturing process details: i. Number of pieces cut from each imported bar. ii. Length and weight of each input blank.	

- iii. Length and weight of remaining unused pieces for each imported bar.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	73 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005390AM25
RA File Number	09AX04001167 AM23
Licence No and Date	0911004852/20/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detailed technical notes on the manufacturing process including the relevant flow sheet and wastage at each stage of operation.
2. Detailed technical coloured drawings with the dimensions of the export product.
3. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc.
4. Mill test certificates of the imported materials.

Case stands deferred.

Case No.	74 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005387AM25
RA File Number	09AX04001168 AM23
Licence No and Date	0911004856/21/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detailed technical notes on the manufacturing process including the relevant flow sheet. 2. Detailed technical coloured drawings with the dimensions of the export product. 3. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	75 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005388AM25
RA File Number	09AX04000004 AM24
Licence No and Date	0911004855/21/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detailed technical notes on the manufacturing process including the relevant flow sheet and wastage at each stage of operation. 2. Detailed technical coloured drawings with the dimensions of the export product. 3. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc. 4. Mill test certificates of the imported materials.	

Case stands deferred.

Case No.	76 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005389AM25
RA File Number	09AX04001178 AM23
Licence No and Date	0911004854/21/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. Detailed technical notes on the manufacturing process, including the relevant flow sheet. 2. Detailed technical drawings with the dimensions of each export product. 3. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	
Case stands deferred.	

Case No.	77 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00006263AM25
RA File Number	05AX04000196 AM24
Licence No and Date	0511018558/27/04/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	78 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000942AM24
RA File Number	03AX04000500 AM24
Licence No and Date	0311023681/18/05/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	79 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001254AM24
RA File Number	03AX04000957 AM24
Licence No and Date	0311024133/02/06/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days.	

Case stands deferred.

Case No.	80 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00004967AM25
RA File Number	09AX04000204 AM24
Licence No and Date	0911005234/20/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

1. Rationale for review, case history and copies of earlier decisions of the Norms Committee.
2. Write-up on export product outlining scope of work.
3. Complete dimensions and Weight of each bar imported and their respective numbers and total weight.
4. Number of pieces cut from each imported bar, Length and weight of each input blank piece.
5. Length and weight of remaining unused pieces for each imported bar.
6. Specific description, photograph, Dimensional drawings, Significant dimensions and weight of each Export product part manufactured from imported bar.
7. S. No. 11 of SDF supported by dimensional drawings.
8. The above data may be provided in a consolidated excel sheet for each import item with corresponding export product (parts).

S. No	Import					Export product to be manufactured				Manufacturing processes involved			
	Dimensions of imported bar	No. of bars	Wt. per bar	No. of pcs per bar	Input blank/piece	Remaining Unused piece		Description with part number	Quantity in numbers	Significant dimensions (L, B, T/H)	Net content (Kg) of import item in one unit of export product		
					Dimensions	Wt.	Length	Wt.					

Case No.	82 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005384AM25
RA File Number	09AX04000274 AM24
Licence No and Date	0911005293/28/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit the requirement of diameter and length of the Titanium Bar for manufacturing export products.
2. Drawing of the export product with dimensions.

Case stands deferred.

Case No.	83 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005385AM25
RA File Number	09AX04000275 AM24
Licence No and Date	0911005291/28/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit the requirement of diameter and length of the Aluminium Bars for manufacturing export products from Sl No 1 to 5.
2. Drawing of each export product with dimensions.

Case stands deferred.

Case No.	84 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005386AM25
RA File Number	09AX04000273 AM24

Licence No and Date	0911005290/28/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit the requirement of diameter and length of the Steel Bars for manufacturing export products from SI No 1 to 11. 2. Drawing of each export product with dimensions. Case stands deferred.	

Case No.	85 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004392AM24
RA File Number	07AX04000511 AM24
Licence No and Date	0711008537/12/07/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 02.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	86 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005383AM25
RA File Number	09AX04000339 AM24
Licence No and	0911005384/13/07/2023

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detailed technical coloured drawings with the dimensions of the export product. 2. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc. 3. Mill test certificates of the imported materials. Case stands deferred.	

Case No.	87 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005382AM25
RA File Number	09AX04000350 AM24
Licence No and Date	0911005433/18/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detailed technical coloured drawings with the dimensions of the export product. 2. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc. 3. Mill test certificates of the imported materials.	

Case stands deferred.

Case No.	88 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005381AM25
RA File Number	09AX04000422 AM24
Licence No and Date	0911005597/08/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Coloured Drawings of the export items with complete dimensions of the export product and sizes of the import items. 2. Mill test certificates of the imported materials. Case stands deferred.	

Case No.	89 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005380AM25
RA File Number	09AX04000449 AM24
Licence No and Date	0911005691/28/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Detailed technical coloured drawings with the dimensions of the export product.

2. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc.

3. Mill test certificates of the imported materials.

Case stands deferred.

Case No.	90 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005379AM25
RA File Number	09AX04000521 AM24
Licence No and Date	0911005779/07/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detailed technical notes on the manufacturing process including the relevant flow sheet and wastage at each stage of operation.

2. Detailed technical coloured drawings with the dimensions of the export product.

3. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc.

4. Mill test certificates of the imported materials.

Case stands deferred.

Case No.	91 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	NU-WAY HEATTRANSFER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00006256AM25
RA File Number	09AX04000520 AM24
Licence No and Date	0911005849/22/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. The proposal was rejected by NC on 23.08.24 due to non submission of the DL reply ii. However, there is no DL reply and no representation for filing of review application found on portal. Case stands deferred.	

Case No.	92 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	JYOTI WORLD PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00006037AM25
RA File Number	03AX04003044 AM24
Licence No and Date	0311027638/05/10/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00003697AM25
RA File Number	52AX04000194 AM24
Licence No and Date	5211005932/09/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	94 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00003698AM25
RA File Number	52AX04000195 AM24
Licence No and Date	5211005933/09/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	95 / NC/1/MEET/Feb/202425/23
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005377AM25
RA File Number	09AX04000562 AM24
Licence No and Date	0911005913/09/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detailed technical coloured drawings with the dimensions of the export product. 2. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc. 3. Mill test certificates of the imported materials. Case stands deferred.	

Case No.	96 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005378AM25
RA File Number	09AX04000561 AM24
Licence No and Date	0911005912/09/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detailed technical coloured drawings with the dimensions of the export product.	

2. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc.

3. Mill test certificates of the imported materials.

Case stands deferred.

Case No.	97 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	GEECY ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006158AM24
RA File Number	03AX04003142 AM24
Licence No and Date	0311027789/11/10/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 04.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	98 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005376AM25
RA File Number	09AX04000612 AM24
Licence No and Date	0911005977/13/10/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Clarify the meaning of Precision Components of Aircraft.
2. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.
3. What is the finished weight of the Precision components?
4. Coloured drawing of the Precision Components, which indicates the weight of raw material and the finished product.
5. Size and shape of the Aluminium Bars.
6. Test Mill Certificate of the grade and chemical composition of the imported Aluminium Bars.
7. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification, which should be supported by documentary evidence/drawings, etc.
8. All the documents should be certified by the Chartered Engineer.

Case stands deferred.

Case No.	99 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005373AM25
RA File Number	09AX04000639 AM24
Licence No and Date	0911006028/18/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Clarify the meaning of Precision Components of Aircraft.
2. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.
3. What is the finished weight of the Precision components?

4. Coloured drawing of the Precision Components, which indicates the weight of raw material and the finished product.
5. Size and shape of the Aluminium Bars.
6. Test Mill Certificate of the grade and chemical composition of the imported Aluminium Bars.
7. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification, which should be supported by documentary evidence/drawings, etc.
8. All the documents should be certified by the Chartered Engineer.

Case stands deferred.

Case No.	100 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005374AM25
RA File Number	09AX04000640 AM24
Licence No and Date	0911006026/18/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detailed technical coloured drawings with the dimensions of the export product.
2. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc.
3. Mill test certificates of the imported materials.

Case stands deferred.

Case No.	101 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005375AM25
RA File Number	09AX04000638 AM24
Licence No and Date	0911006027/18/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Clarify the meaning of Precision Components of Aircraft. 2. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. 3. What is the finished weight of the Precision components? 4. Coloured drawing of the Precision Components, which indicates the weight of raw material and the finished product. 5. Size and shape of the Aluminium Bars. 6. Test Mill Certificate of the grade and chemical composition of the imported Aluminium Bars. 7. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification, which should be supported by documentary evidence/drawings, etc. 8. All the documents should be certified by the Chartered Engineer. Case stands deferred.	

Case No.	102 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005372AM25
RA File Number	09AX04000670 AM24
Licence No and Date	0911006079/25/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. SUBMIT DRAWING OF THE EXPORT PRODUCT WITH COMPLETE DIMENSIONS.
2. WHAT ARE THE REASONS FOR 60% WASTAGE OF THE NET WEIGHT OF THE EXPORT PRODUCT? SUBMIT DETAILS OF THE MANUFACTURING ACTIVITIES INVOLVED TO COMPLETE EXPORT PRODUCT ON CNC MACHINE.
3. SUBMIT A COPY OF THE BILL OF ENTRY AND TEST CERTIFICATE OF THE GRADE OF TITANIUM ROUND BARS.
4. HOW ONLY MACHINED TITANIUM BARS COULD BE OIL AND GAS DRILLING EQUIPMENT? WILL IT BE EXPORTED ALONG WITH THE ASSEMBLY OR OTHER ITEMS OF EXPORT? IF YES, SUBMIT COMPLETE DETAILS AND ACCORDINGLY INDICATE THE INDIGENOUS ITEMS, THAT WILL GO ALONG WITH THE EXPORT PRODUCT AND TOTAL WEIGHT THEREOF. SUBMIT A REVISED APPENDIX 4E ACCORDINGLY.

Case stands deferred.

Case No.	103 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	LAXMI DENTAL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006622AM24
RA File Number	03AX04003350 AM24
Licence No and Date	0311028476/03/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005369AM25
RA File Number	09AX04000708 AM24
Licence No and Date	0911006157/07/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Clarify the meaning of Precision Components of Aircraft.
2. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.
3. What is the finished weight of the Precision components?
4. Coloured drawing of the Precision Components, which indicates the weight of raw material and the finished product.
5. Size and shape of the Aluminium Bars.
6. Test Mill Certificate of the grade and chemical composition of the imported Aluminium Bars.
7. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification, which should be supported by documentary evidence/drawings, etc.
8. All the documents should be certified by the Chartered Engineer.

Case stands deferred.

Case No.	105 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005370AM25
RA File Number	09AX04000707 AM24
Licence No and Date	0911006155/07/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Clarify the meaning of Turbine Parts.
2. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.
3. What is the finished weight of the Turbine Parts?
4. Coloured drawing of the Turbine Parts, which indicates the weight of raw material and the finished product.
5. Size and shape of the stainless-steel Bars.
6. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.
7. Starting from the specification of the export product, basic calculation as to how raw material proposed for

import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification, which should be supported by documentary evidence/drawings, etc.

8. All the documents should be certified by the Chartered Engineer.

Case stands deferred.

Case No.	106 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005371AM25
RA File Number	09AX04000706 AM24
Licence No and Date	0911006154/07/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Clarify the meaning of Turbine Parts.
2. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.
3. What is the finished weight of the Turbine Parts?
4. Coloured drawing of the Turbine Parts, which indicates the weight of raw material and the finished product.
5. Size and shape of the stainless-steel Bars.
6. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.
7. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification, which should be supported by documentary evidence/drawings, etc.
8. All the documents should be certified by the Chartered Engineer.

Case stands deferred.

Case No.	107 / NC/1/MEET/Feb/202425/23
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005368AM25
RA File Number	09AX04000770 AM24
Licence No and Date	0911006274/22/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Generic name of the Turbine Parts 2. Detailed technical notes on the manufacturing process including the relevant flow sheet and wastage at each stage of operation. 3. Detailed technical coloured drawings with the dimensions of the export product. 4. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc. 5. Mill test certificates of the imported materials. Case stands deferred.	

Case No.	108 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	JYOTI WORLD PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00006036AM25
RA File Number	03AX04004063 AM24
Licence No and Date	0311029200/08/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant in the Personal Hearing (PH) along with all supporting/relevant documents to explain the case in detail in the forthcoming meeting. Case stands deferred.	

Case No.	109 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	QNQ DESIGN AND DEVELOPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005292AM25
RA File Number	05AX04002450 AM24
Licence No and Date	0511022712/15/12/2023
Norms Committee Decision: The Committee considered this case as per agenda and decided to send the original application and DL reply through mail to the concerned TE. Case stands deferred.	

Case No.	110 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00007522AM24
RA File Number	09AX04000829 AM24
Licence No and Date	0911006406/21/12/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 02.05.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	111 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005366AM25
RA File Number	09AX04000904 AM24
Licence No and Date	0911006553/11/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

1. Details for each Export product (EP):

- i. Specific description, Dimensional drawings, Significant dimensions.
- ii. Quantity in numbers, Net weight of each EP, Total net weight.

2. Details for each import item:

- i. Length of each bar imported
- ii. Weight of each bar imported and their respective numbers and total weight.

3. Manufacturing process details:

- i. Number of pieces cut from each imported bar.
- ii. Length and weight of each input blank.
- iii. Length and weight of remaining unused pieces for each imported bar.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	112 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005367AM25
RA File Number	09AX04000905 AM24
Licence No and Date	0911006552/11/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Details for each Export product (EP): i. Specific description, Dimensional drawings, Significant dimensions. ii. Quantity in numbers, Net weight of each EP, Total net weight. 2. Details for each import item: i. Length of each bar imported ii. Weight of each bar imported and their respective numbers and total weight. 3. Manufacturing process details: i. Number of pieces cut from each imported bar. ii. Length and weight of each input blank. iii. Length and weight of remaining unused pieces for each imported bar. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	113 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005364AM25
RA File Number	09AX04000934 AM24

Licence No and Date	0911006580/12/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Details for each Export product (EP): i. Specific description, Dimensional drawings, Significant dimensions. ii. Quantity in numbers, Net weight of each EP, Total net weight. 2. Details for each import item: i. Length of each bar imported ii. Weight of each bar imported and their respective numbers and total weight. 3. Manufacturing process details: i. Number of pieces cut from each imported bar. ii. Length and weight of each input blank. iii. Length and weight of remaining unused pieces for each imported bar. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	114 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005365AM25
RA File Number	09AX04000978 AM24
Licence No and Date	0911006679/02/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE:	

1. Details for each Export product (EP):

- i. Specific description, Dimensional drawings, Significant dimensions.
- ii. Quantity in numbers, Net weight of each EP, Total net weight.

2. Details for each import item:

- i. Length of each bar imported
- ii. Weight of each bar imported and their respective numbers and total weight.

3. Manufacturing process details:

- i. Number of pieces cut from each imported bar.
- ii. Length and weight of each input blank.
- iii. Length and weight of remaining unused pieces for each imported bar.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	115 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00008568AM24
RA File Number	06AX04000331 AM24
Licence No and Date	0611002503/14/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of Consultant (SKB) dated 07.03.2025. However, the Committee decided to call the comments of SCOMET Division as to whether the export items come under SCOMET list or not.	

Case stands deferred.

Case No.	116 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00006082AM25
RA File Number	09AX04001006 AM24
Licence No and Date	0911006756/14/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

1. Details for each Export product (EP):

- i. Specific description, Dimensional drawings, Significant dimensions.
- ii. Quantity in numbers, Net weight of each EP, Total net weight.

2. Details for each import item:

- i. Length of each bar imported
- ii. Weight of each bar imported and their respective numbers and total weight.

3. Manufacturing process details:

- i. Number of pieces cut from each imported bar.
- ii. Length and weight of each input blank.
- iii. Length and weight of remaining unused pieces for each imported bar.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	117 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00008625AM24
RA File Number	06AX04000332 AM24
Licence No and Date	0611002512/16/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of Consultant (SKB) dated 07.03.2025. However, the Committee decided to call the comments of SCOMET Division as to whether the export items come under SCOMET list or not. Case stands deferred.	

Case No.	118 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	ARCEDGES BUILDING (INDIA) LLP
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00008781AM24
RA File Number	08AX04002065 AM24
Licence No and Date	0811010892/27/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SK B) dated 07.03.2025, as under:	
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			WIDTH 2000 MM	COILS OF THICKNESS RANGES FROM 5.0 MM TO 15.9 MM IN THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.				

Case No.	119 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	DECCAN MECHANICAL AND CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00006034AM25
RA File Number	31AX04000358 AM24
Licence No and Date	3111003322/27/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005362AM25
RA File Number	09AX04001142 AM24
Licence No and Date	0911007017/02/04/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

1. Details for each Export product (EP):

- i. Specific description, Dimensional drawings, Significant dimensions.
- ii. Quantity in numbers, Net weight of each EP, Total net weight.

2. Details for each import item:

- i. Length of each bar imported.
- ii. Weight of each bar imported and their respective numbers and total weight.

3. Manufacturing process details:

- i. Number of pieces cut from each imported bar.
- ii. Length and weight of each input blank.
- iii. Length and weight of remaining unused pieces for each imported bar.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	121 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00003276AM25
RA File Number	05AX04000007 AM25
Licence No and Date	0511024839/03/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	VALMET TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000290AM25
RA File Number	04AX04000040 AM25
Licence No and Date	0411007279/17/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	123 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000443AM25
RA File Number	09AX04000033 AM25
Licence No and Date	0911007151/26/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	124 / NC/1/MEET/Feb/202425/23
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005361AM25
RA File Number	09AX04000069 AM25
Licence No and Date	0911007191/07/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detailed technical coloured drawings with the dimensions of the export product. 2. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc. 3. Mill test certificates of the imported materials. Case stands deferred.	

Case No.	125 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000699AM25
RA File Number	03AX04000698 AM25
Licence No and Date	0311033819/14/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001125AM25
RA File Number	05AX04000610 AM25
Licence No and Date	0511025894/05/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 03.03.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	127 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001832AM25
RA File Number	05AX04000990 AM25
Licence No and Date	0511026577/09/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 03.03.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	128 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001833AM25
RA File Number	05AX04000991 AM25
Licence No and Date	0511026578/09/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 03.03.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	129 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001920AM25
RA File Number	03AX04001625 AM25
Licence No and Date	0311035459/13/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025

HQ File Number	HQRNORM REVIW00005360AM25
RA File Number	09AX04000271 AM25
Licence No and Date	0911007579/15/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Details for each Export product (EP): i. Specific description, Dimensional drawings, Significant dimensions. ii. Quantity in numbers, Net weight of each EP, Total net weight. 2. Details for each import item: i. Length of each bar imported. ii. Weight of each bar imported and their respective numbers and total weight. 3. Manufacturing process details: i. Number of pieces cut from each imported bar. ii. Length and weight of each input blank. iii. Length and weight of remaining unused pieces for each imported bar. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	131 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002227AM25
RA File Number	24AX04000165 AM25
Licence No and Date	2411003733/30/07/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of DPIIT dated 03.02.2025, as under:

Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	132 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005359AM25
RA File Number	09AX04000355 AM25
Licence No and Date	0911007774/21/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

1. Details for each Export product (EP):

- i. Specific description, Dimensional drawings, Significant dimensions.
- ii. Quantity in numbers, Net weight of each EP, Total net weight.

2. Details for each import item:

- i. Length of each bar imported.
- ii. Weight of each bar imported and their respective numbers and total weight.

3. Manufacturing process details:

- i. Number of pieces cut from each imported bar.
- ii. Length and weight of each input blank.
- iii. Length and weight of remaining unused pieces for each imported bar.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete

justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	133 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002683AM25
RA File Number	03AX04002526 AM25
Licence No and Date	0311036626/26/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	PITTI ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002757AM25
RA File Number	09AX04000438 AM25
Licence No and Date	0911007839/30/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Specification and complete dimensions of import item, ii. Complete dimensions and weight of export item, iii. Number, Length and weight of each pipe imported, iv. Number of pieces cut from each pipe Length and weight of each piece used as input raw material, v. Length and weight of remaining unused part of each pipe,	

- vi. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	135 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002797AM25
RA File Number	05AX04001674 AM25
Licence No and Date	0511027481/02/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 03.02.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	136 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00002833AM25
RA File Number	03AX04002559 AM25
Licence No and Date	0311036863/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	VCARE ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003015AM25
RA File Number	34AX04000479 AM25
Licence No and Date	3411005399/12/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM REVIW00005604AM25
RA File Number	03AX04002741 AM25
Licence No and Date	0311037119/12/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Feb/202425/23
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Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003137AM25
RA File Number	24AX04000256 AM25
Licence No and Date	2411003884/18/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 03.02.2025, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	140 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	YASH SEALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003203AM25
RA File Number	03AX04003000 AM25
Licence No and Date	0311037300/20/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	RIBO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003240AM25

RA File Number	04AX04000560 AM25
Licence No and Date	0411008277/24/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case has already been rejected in NC-1 meeting held on 23.01.2025. Hence, the Committee decided to withdraw this case from the agenda showing it as “rejected”. Case stands rejected.	

Case No.	142 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003394AM25
RA File Number	24AX04000267 AM25
Licence No and Date	2411003904/01/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 03.02.2025, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	143 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003398AM25

RA File Number	34AX04000542 AM25
Licence No and Date	3411005480/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003419AM25
RA File Number	31AX04000219 AM25
Licence No and Date	3111003929/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003486AM25
RA File Number	03AX04003301 AM25
Licence No and Date	0311037661/04/10/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	146 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003536AM25
RA File Number	56AX04000286 AM25
Licence No and Date	5611003317/08/10/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	147 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003560AM25
RA File Number	52AX04000202 AM25
Licence No and Date	5211010197/09/10/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	148 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003823AM25
RA File Number	24AX04000306 AM25
Licence No and Date	2411003953/23/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 03.02.2025, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	149 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003866AM25
RA File Number	08AX04001098 AM25
Licence No and Date	0811013043/25/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Feb/202425/23
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Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003893AM25
RA File Number	31AX04000258 AM25
Licence No and Date	3111004021/28/10/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 31.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	151 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003920AM25
RA File Number	08AX04001275 AM25
Licence No and Date	0811013092/29/10/2024
Norms Committee Decision: The firm has sought 30 days time to reply to DL vide their letter dated 18.02.2025. Hence, the Committee decided to send the final reminder after this time. Case stands deferred.	

Case No.	152 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00003956AM25
RA File Number	08AX04001277 AM25
Licence No and Date	0811013127/30/10/2024
Norms Committee Decision: The firm has sought 30 days time to reply to DL vide their letter dated 18.02.2025. Hence, the Committee decided to send the final reminder after this time. Case stands deferred.	

Case No.	153 / NC/1/MEET/Feb/202425/23
Case Status	Case Rejected
Party Name	ROYAL AUTOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003991AM25
RA File Number	05AX04002301 AM25
Licence No and Date	0511028744/05/11/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by reminders on 02.01.2025, 17.01.2025; 15.02.2025 was issued to the applicant for providing certain information/documents. A final reminder was also issued on 31.01.2025 to the applicant. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	154 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004002AM25

RA File Number	03AX04003848 AM25
Licence No and Date	0311038498/06/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004153AM25
RA File Number	24AX04000339 AM25
Licence No and Date	2411004028/14/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 03.02.2025, as under:	
Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	156 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004524AM25
RA File Number	08AX04001424 AM25
Licence No and Date	0811013397/04/12/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	157 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004525AM25
RA File Number	08AX04001394 AM25
Licence No and Date	0811013398/04/12/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days.	
Case stands deferred.	

Case No.	158 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004720AM25
RA File Number	07AX04001462 AM25
Licence No and Date	0711013052/12/12/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	159 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004905AM25
RA File Number	07AX04001516 AM25
Licence No and Date	0711013099/19/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004938AM25
RA File Number	03AX04004656 AM25
Licence No and Date	0311039806/20/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004947AM25
RA File Number	30AX04000491 AM25

Licence No and Date	3011006233/20/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. CEC is under para 4.07A for Self-Ratification and such cases need not to be referred to Norms Committee. Therefore, a clarification is required in this regard. Case stands deferred.	

Case No.	162 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	MACAWBER BEEKAY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005227AM25
RA File Number	05AX04003153 AM25
Licence No and Date	0511029976/30/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - DRAWING OF THE EXPORT ITEM. - WHAT IS THE WEIGHT OF THE EACH EXPORT PRODUCT? - IS THERE ANY INDIGENOUS MATERIAL IN THE EXPORT PRODUCT? IF YES, WHAT IS THE TOTAL WEIGHT? - PROCESS FLOW CHART FOR MANUFACTURING OF EXPORT PRODUCTS AND WASTAGE AT EACH STAGE OF OPERATION. - IN THE COLUMN OF THE WASTAGE CLAIMED (%AGE) ON NET CONTENT BASIS IS NA. IT MEANS WHATEVER QUANTITY OF ITEMS OF IMPORT IS BEING IMPORTED; THE WASTAGE IS NIL. EXPLAINED THE REASONS FOR WRITING NA. - GRADE OF RAW MATERIAL, SIZES, AND THICKNESS OF EACH IMPORTED ITEM.	

7. SUBMIT A SUMMARY IN AN EXCEL SHEET THAT COULD SHOW THE NAME OF THE EXPORT PRODUCT, THE WEIGHT OF THE EXPORT PRODUCT, THE WEIGHT OF THE IMPORTED ITEMS, THE GROSS WEIGHT, THE NET WEIGHT OF EACH ITEM, AND THE WASTAGE THEREOF ON NET WEIGHT.

Case stands deferred.

Case No.	163 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005231AM25
RA File Number	31AX04000354 AM25
Licence No and Date	3111004252/30/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 07.03.2025, as under:	
i. Import quantity as 5400 kg. after recovery from sale of scrap, may be allowed.	
Note: Grade of item of import will be same as used in Export Product.	
RA concerned may take suitable consequential action accordingly.	

Case No.	164 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005255AM25

RA File Number	05AX04003380 AM25
Licence No and Date	0511029986/31/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005278AM25
RA File Number	31AX04000345 AM25
Licence No and Date	3111004260/31/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005420AM25
RA File Number	08AX04001662 AM25
Licence No and Date	0811013697/03/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 03.03.2025, as under:	
Note: The written recommendation as given by MHI will be communicated to the concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	167 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	WINDLASS ENGINEERS & SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005440AM25
RA File Number	05AX04003183 AM25
Licence No and Date	0511030089/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005470AM25
RA File Number	09AX04000877 AM25
Licence No and Date	0911008761/06/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. 2. What is the finished weight of the Turbine Blade and the size thereof? 3. Coloured drawing of the Turbine Blade, which indicates the size of the raw material, the size of the finished blade, the weight of the raw material, and the finished product. 4. Size and shape of the stainless-steel Bars. 5. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.	

6. Reasons for asking for 15.50 liter and 11.60 liter coolant to manufacture 1 Nos Turbine Blade. Submit detailed calculations. What are the reasons the quantity of coolant differs in the production?

6. All the documents should be certified by the Chartered Engineer.

Case stands deferred.

Case No.	169 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005503AM25
RA File Number	05AX04003323 AM25
Licence No and Date	0511030136/07/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005509AM25
RA File Number	03AX04005033 AM25
Licence No and Date	0311040251/08/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE:	
1. Detailed specification of Steam Turbine Blades to be manufactured from the import item. 2. Justification for the wastage with detailed dimension and weight; starting from the blank size,	

- manufacturing steps and final product.
3. Detailed calculation sheet in excel justifying the required quantity of import item.
 4. Density of import item.
 5. Catalogue of export product, if any.
 6. GST invoice of scrap disposal.

Case stands deferred.

Case No.	171 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005514AM25
RA File Number	08AX04001715 AM25
Licence No and Date	0811013746/08/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	172 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	WIKA INSTRUMENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005563AM25
RA File Number	03AX04005204 AM25
Licence No and Date	0311040318/09/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved
Party Name	TALBROS ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005569AM25
RA File Number	05AX04003458 AM25
Licence No and Date	0511030212/09/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 06.03.2025, as under: i. The firm's proposal may be allowed to import one Hub Bearing per unit of export product 'Prepressed Axle Assembly' under GN-4 on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	174 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	OYSTER MEDISAFE PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006030AM25
RA File Number	09AX04000997 AM25
Licence No and Date	0911008993/05/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006041AM25
RA File Number	31AX04000417 AM25
Licence No and Date	3111004402/06/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Feb/202425/23
Case Status	Case Withdrawn
Party Name	VIRAJ SYNTEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006047AM25
RA File Number	06AX04000475 AM25
Licence No and Date	0611003364/06/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to transfer this case to NC-5 as most of the items pertain to them.	
Case stands withdrawn.	

Case No.	177 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006055AM25
RA File Number	34AX04000967 AM25
Licence No and Date	3411006051/06/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 2. Material Balance Sheet to arrive at the Quantity of Export. Case stands deferred.	

Case No.	178 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	TECNICAS REUNIDAS ENGINEERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006068AM25
RA File Number	07AX04001790 AM25
Licence No and Date	0711013586/07/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred

Party Name	GEMSONS PRECISION ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006070AM25
RA File Number	03AX04005711 AM25
Licence No and Date	0311041155/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006072AM25
RA File Number	31AX04000421 AM25
Licence No and Date	3111004413/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006074AM25
RA File Number	31AX04000429 AM25
Licence No and Date	3111004414/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	SREE RAM TUBEWELL
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006075AM25
RA File Number	32AX04000722 AM25
Licence No and Date	3211008396/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	CASCADE INDIA MATERIAL HANDLING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006086AM25
RA File Number	31AX04000423 AM25
Licence No and Date	3111004416/10/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to MHI for examination and comments.	
Case stands deferred.	

Case No.	184 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006090AM25
RA File Number	34AX04000973 AM25

Licence No and Date	3411006060/10/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006091AM25
RA File Number	34AX04000972 AM25
Licence No and Date	3411006061/10/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	UNI DERITEND LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006114AM25
RA File Number	03AX04005717 AM25
Licence No and Date	0311041199/10/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Chemical Composition of the export product and also of the imported RM4 Alloy Spinners Casting (Used). 2. What is the form of imported Chrome, Nickel, and Molybdenum. Correlation of input with the export item. 3. Technical write-up of the export item along with engineering diagrams. 4. Flowchart depicting the manufacturing process. 5. Justification on the wastage in inputs. What are the raw materials in the charge mix and the weight	

thereof?

6. What are the requirements of indigenous inputs in the export product?
7. Excel sheet which could indicate an item of export, quantity in kgs and total weight of each export item, list of indigenous items in the export product and weight thereof, items of import to be used in each export product and weight thereof inclusive of wastage.

Case stands deferred.

Case No.	187 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	MOLDURA TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006122AM25
RA File Number	06AX04000481 AM25
Licence No and Date	0611003376/10/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006126AM25
RA File Number	07AX04001860 AM25
Licence No and Date	0711013615/10/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006128AM25
RA File Number	34AX04000978 AM25
Licence No and Date	3411006063/11/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006130AM25
RA File Number	03AX04005756 AM25
Licence No and Date	0311041210/11/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006146AM25
RA File Number	07AX04001770 AM25
Licence No and Date	0711013625/11/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. SUBMIT A COLOURED PHOTOGRAPH OF THE EXPORT PRODUCT AND ALSO OF THE IMPORTED INPUTS.
2. WHAT IS THE USE OF THE EXPORT PRODUCT?
3. WHAT IS THE REASON FOR ASKING FOR THE SAME INPUT AT THREE PLACES IN THE SUMMARY OF THE APPLICATION ON BO PORTAL AS WELL AS IN APPENDIX 4E FOR THE EXPORT PRODUCT?
4. WHAT IS THE OPERATION ON IMPORTED INPUT WHICH ATTRACTS 0.5% WASTAGE ON NET CONTENT BASIS?
5. IS ANY INDEGINEOUS INPUT REQUIRED FOR THE MANUFACTURING OF EXPORT PRODUCT? SUBMIT DETAIL, IF ANY.
6. SUBMIT POINT WISE DETAIL OF MANUFACTURING AND ALSO FULL FORM OF THE ABRIVIATIONS USED IN EXPORT AND IMPORT ITEMS.

Case stands deferred.

Case No.	192 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	KOMATSU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006151AM25
RA File Number	05AX04003901 AM25
Licence No and Date	0511030818/11/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	S2 ENGINEERING INDUSTRY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006160AM25
RA File Number	09AX04001037 AM25
Licence No and Date	0911009032/11/02/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. WHAT IS THE NET WEIGHT OF THE IMPORTED INPUT (SS COIL SA 240 TP 316L 2000 W X 10 THICKNESS) IN EXPORT ITEMS FROM SL NO 1 TO 20?
2. PROCESS FLOW CHART INDICATING WASTAGE AT EACH STAGE OF OPERATION.
3. BRIEF PROCESS OF MANUFACTURING OF EXPORT PRODUCTS IN ONE SHEET.
4. A COPY OF THE BILL OF ENTRY OF THE IMPORTED ITEM.

Case stands deferred.

Case No.	194 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	S2 ENGINEERING INDUSTRY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006161AM25
RA File Number	09AX04001048 AM25
Licence No and Date	0911009033/11/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. WHAT IS THE NET WEIGHT OF THE IMPORTED INPUT (SS COIL SA 240 TP 316L 2000 W X 10 THICKNESS) IN EXPORT ITEMS FROM SL NO 1 TO 20?
2. PROCESS FLOW CHART INDICATING WASTAGE AT EACH STAGE OF OPERATION.
3. BRIEF PROCESS OF MANUFACTURING OF EXPORT PRODUCTS IN ONE SHEET.
4. A COPY OF THE BILL OF ENTRY OF THE IMPORTED ITEM.

Case stands deferred.

Case No.	195 / NC/1/MEET/Feb/202425/23
Case Status	Case Approved

Party Name	MASK IMPEX PRIVATE LIMITED													
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025													
HQ File Number	HQRNORM APPLY 00006170AM25													
RA File Number	05AX04003918 AM25													
Licence No and Date	0511030838/12/02/2025													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 06.03.2025, as under:														
<table><tr><th>Export Product</th><th>EP Quantity</th><th>Import Item</th><th>Import Quantity to be allowed</th><th>Recommendation</th></tr><tr><td rowspan="2">Trailer Parts and Accessories – “Lined Brake Shoes</td><td rowspan="2">22000 Nos</td><td>Brake Shoe</td><td>22000 Nos</td><td>Allowed Net to Net in terms of Numbers</td></tr><tr><td>Rivets</td><td>616000 Nos</td><td>Allowed under GN-4 on Net-to-Net basis with accountability clause</td></tr></table>		Export Product	EP Quantity	Import Item	Import Quantity to be allowed	Recommendation	Trailer Parts and Accessories – “Lined Brake Shoes	22000 Nos	Brake Shoe	22000 Nos	Allowed Net to Net in terms of Numbers	Rivets	616000 Nos	Allowed under GN-4 on Net-to-Net basis with accountability clause
Export Product	EP Quantity	Import Item	Import Quantity to be allowed	Recommendation										
Trailer Parts and Accessories – “Lined Brake Shoes	22000 Nos	Brake Shoe	22000 Nos	Allowed Net to Net in terms of Numbers										
		Rivets	616000 Nos	Allowed under GN-4 on Net-to-Net basis with accountability clause										
RA concerned may take suitable consequential action accordingly.														

Case No.	196 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006176AM25
RA File Number	05AX04003921 AM25
Licence No and Date	0511030859/12/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	197 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006178AM25
RA File Number	05AX04003922 AM25
Licence No and Date	0511030861/12/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006179AM25
RA File Number	05AX04003920 AM25
Licence No and Date	0511030863/12/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006183AM25
RA File Number	31AX04000434 AM25
Licence No and Date	3111004426/12/02/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	200 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006195AM25
RA File Number	07AX04001842 AM25
Licence No and Date	0711013644/13/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006206AM25
RA File Number	34AX04000976 AM25
Licence No and Date	3411006084/13/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 2. Material Balance Sheet to arrive at the Quantity of Export. Case stands deferred.	

Case No.	202 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006207AM25
RA File Number	07AX04001885 AM25
Licence No and Date	0711013645/13/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006225AM25
RA File Number	07AX04001886 AM25
Licence No and Date	0711013650/14/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	STERLITE TECH CABLES SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006251AM25
RA File Number	03AX04005771 AM25
Licence No and Date	0311041403/17/02/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Details of export product in terms of design, calculations, and brief notes about export product as well as import inputs.
2. Justification of claimed Wastage over per unit requirement without wastage.
3. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- 4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
6. You are also requested to provide the per-unit requirement in Excel sheet.

Share the above Point (3-6) information/details in excel sheet in the below format.

S.NO.	Description A.A. of NO. resultant product	Export Quantity	Export of UOM	Description of Raw Material without wastage (As applied by the firm)	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage UOM (As applied by the firm)	Total Quantity Sought in DGFT
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Case stands deferred.

Case No.	205 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	MAKSTEEL WIRE HEALDS PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006258AM25
RA File Number	34AX04000995 AM25
Licence No and Date	3411006099/17/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006269AM25
RA File Number	31AX04000441 AM25
Licence No and Date	3111004447/17/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	207 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006270AM25
RA File Number	31AX04000442 AM25
Licence No and Date	3111004448/17/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	MAHINDRA AEROSTRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006295AM25
RA File Number	07AX04001899 AM25
Licence No and Date	0711013695/19/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	209 / NC/1/MEET/Feb/202425/23
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202425/ 23 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006307AM25
RA File Number	07AX04001816 AM25
Licence No and Date	0711013700/19/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	